

RAJASTHAN HIGH COURT, JODHPUR

ORDER

No. 09/S.O./2019

Date: 09.07.2019

In exercise of the powers conferred by Rule 34 of the Rajasthan High Court Principal Seat Advocates' Chambers (Allotment & Occupancy) Rules, 2019, the Chief Justice of Rajasthan High Court hereby makes further rules to amend "Rajasthan High Court Principal Seat Advocates' Chambers (Allotment & Occupancy) Rules, 2019" :-

1. Short Title and commencement.- (i) These Rules shall be called "Rajasthan High Court Principal Seat Advocates' Chambers (Allotment & Occupancy) Amendments Rules, 2019.

(ii) They shall come into force from the date they are modified.

2. In second line of existing Rule 3 of the Rajasthan High Court Principal Seat Advocates' Chambers (Allotment & Occupancy) Rules, 2019 (hereinafter referred to as "the Principal Rules", the word "appointed" occurring after the word "Committee" shall be substituted by word "constituted".

3. The existing Rule 4 of the Principal Rules shall stand substituted as under :

"The Committee to be constituted by the Chief Justice shall comprise of three sitting Judges of the High Court, President of Rajasthan High Court Advocates' Association, Jodhpur and President of Rajasthan High Court Lawyers' Association, Jodhpur."

4. In existing Rule 6 of the Principal Rules, the word "applicants" occurring opposite to Category-II shall be substituted by word "Advocates".

5. (i) In existing Rule 7 of the Principal Rules, the first and second proviso to Rule 7 shall stand deleted and the following proviso shall be inserted :-

"Provided that if the numbers of eligible Senior Advocates are more than number of Chambers of Category-I available, the allotment shall be made keeping in view their seniority as Senior Advocates."

6. (i) Number '30' existing in fourth line of Rule 8 of the Principal Rules shall be substituted by number '20'.

(ii) After the end of Rule 8 of the Principal Rules, the following shall be added :-

"The allotment shall be made on the basis of seniority at the Bar, to be reckoned from date of enrollment as an advocate with the State Bar Council, subject to condition of possessing the required number of filing of cases."

7. In Rule 11 of the Principal Rules, the words 'drawn on State Bank of India' occurring after the words 'pay order/demand draft' shall be deleted.

8. In Rule 12 of the Principal Rules, words 'senior most member' occurring after the words 'seniority of' shall be substituted by words 'the members'.

9. (i) In existing Rule 15 of the Principal Rules, the words 'drawn on State Bank of India' occurring after the words 'pay order/demand draft' shall be deleted.

(ii) The following Proviso shall be inserted in Rule 15 of the Principal Rules:-

“Provided that the advocates presently occupying the Chambers constructed under the self financing scheme, on their surrendering the existing Chamber and handing over vacant possession thereof, shall not be liable to deposit security amount prescribed as aforesaid.”

10. The word ‘panal’ occurring in sixth line of existing Rule 32 of the Principal Rules shall be substituted by the word ‘penal’.

11. After Rule 34 of the Principal Rules, the following Rule shall be added as Rule 35:-

“35. The Chief Justice may, for reasons to be recorded in writing, relax any condition or conditions prescribed by these Rules in appropriate cases.”

12. The existing Rule 35 of the Principal Rules shall be renumbered as Rule 36.

By Order

REGISTRAR GENERAL